

**BEFORE THE NATIONAL COMPANY TRIBUNAL, MUMBAI BENCH, MUMBAI**

**T.C.P. NO.1100/I&BP/NCLT/MB/MAH/2017**

CORAM:

**SHRI M. K. SHRAWAT**  
MEMBER (JUDICIAL)

In the matter of Sections 433(e), 434 and 439 of the Companies Act, 1956.

**ASSOCIATE CHEMICAL.**

... **PETITIONER**

**VERSUS**

**ORACLE HOME TEXTILE LIMITED.**

... **RESPONDENT.**

**PRESENT ON BEHALF OF THE PARTIES:**

Mr. Reshant V. Shah Advocate for the Petitioner present.

None for Respondents.

**ORDER**

**Heard on 18.07.2017**

**Pronounced on: 19.07.2017**

1. The Learned Representative of the Petitioner is present.
2. He is seeking permission to withdraw the Petition with liberty to file fresh Petition. Granted.
3. As a consequence the Petition is liable to be rejected, however, worth to reproduce a paragraph from the latest notification dated 29.06.2017 (F. No. 1/0/2015-CL-V) GSR 732(E) as under :-  
*"Provided further that any party or parties to the petitions shall, after the 15<sup>th</sup> day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code."*
4. Accordingly, this Petition to be treated as withdrawn. Consigned to Records.

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**

**Dated: 19.07.2017**

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